

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Compliance of direction No. vi) at para 62 contained in the judgment dated 15.12.2022 passed by the Hon'ble Supreme Court in Civil Appeal No. 9322 of 2022 titled Gohar Mohammed V/s Uttar Pradesh State Road Transport Corporation & others.

CORRIGENDUM

Dated: 21.07.2023

Please read in the Memorandum No. 33138/RG/LS dated 19.07.2023, the Police Stations of the District Shopian attached with Motor Accident Claims Tribunal/ Principal District & Sessions Judge, Shopian instead of Motor Accident Claims Tribunal/ Principal District & Sessions Judge, Pulwama and Police Stations of District Doda namely Bhaderwah and Gandoh attached with Motor Accident Claims Tribunal/ Principal District & Sessions Judge, Bhaderwah and Police Stations of District Doda namely Doda, Dessa, Assar, Thathri, P/s Women Doda, Anti Human Trafficking Unit attached with Motor Accident Claims Tribunal/Additional District & Sessions Judge, Doda instead of Motor Accident Claims Tribunal/Principal District & Sessions Judge, Doda

By Order

Sd/-
(Shahzad Azeem)
Registrar General

No. 33444-90/RG/LS

Dated: 21.07.2023

Copy to:

1. Secretary General, Supreme Court of India, New Delhi.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
3. Secretary to Hon'ble Mr/Mrs Justice _____
.....for information of His/Her Lordship.
4. Registrar Generals of all High Courts.
5. Registrar Judicial, High Court Wing, Jammu/Srinagar.
6. Director, J&K Judicial Academy, Srinagar.
7. Member Secretary, Legal Services Authority, UT of J&K and UT of Ladakh.
8. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
9. Presiding Officer, MACT, Jammu/Srinagar.
10. Director General of Police, UT of J&K, Srinagar.
11. Addl. Director General of Police, UT of Ladakh.
12. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Civil Secretariat, Srinagar.
13. Law Secretary, UT of Ladakh.
14. Private Secretary to the Ld. Advocate General, UT of J&K, Srinagar.
15. All the Superintendent of Police(City/Traffic) in the Districts of UTs of J&K and Ladakh.
.....for information and necessary action.
16. CPC, e-Courts, High Court of Jammu & Kashmir and Ladakh, for getting the same uploaded on the High Court website.
17. Chief Librarians, High Court of J&K and Ladakh, Jammu/Srinagar, for information.
18. Office File.


Registrar Administration